NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

4. IA(IBC)(LIQ.)/66(MB)2024
IN
C.P. (IB)/924(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.07.2024**

Name of the Party: HDFC Bank Ltd.
Vs
Ritu Automobiles Private Limited

Section 7, 33(1) (b) (i) to (iii) r/w 33(3) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Malavika Sachin a/w Adv. Shradha Patil i/b DS Law for the Applicant present through physical mode.

   IA-66/2024

2. This is an Application filed u/s 33 by the Applicant seeking liquidation of the Corporate Debtor.
3. During the course of arguments, this Bench noticed that the Applicant has not given details of the CoC meeting where the resolution for liquidation was passed.
4. Ld. Counsel for the Applicant seeks one-week time for filing an additional affidavit.
5. At the request of Counsel, the matter is adjourned to **29.07.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/